



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA



RBI/2023-24/44
IDMD.CDD.No.S650/14.04.050/2023-24

June 15, 2023

Scheduled Commercial Banks (as per the list attached),
Designated Post Offices (as per the list attached)
Stock Holding Corporation of India Ltd.
National Stock Exchange of India Ltd, Bombay Stock Exchange Ltd.
Clearing Corporation of India Ltd.

Madam/Dear Sir,

Sovereign Gold Bond (SGB) Scheme 2023-24

Government of India, vide its [Notification No F.No 4.\(6\) - B\(W&M\)/2023 dated June 14, 2023](#), has announced Sovereign Gold Bond Scheme 2023-24. Under the Scheme, there will be a distinct series (starting from series I) which will be indicated on the Bond issued to the investor. The terms and conditions of the issuance of the Bonds shall be as per the above notification.

2. Date of Issue

The bonds shall be issued as per the details given below:

S. No.	Tranche	Date of Subscription	Date of Issuance
1.	2023-24 Series I	June 19 – June 23, 2023	June 27, 2023
2.	2023-24 Series II	September 11 – September 15, 2023	September 20, 2023

3. Period of subscription

Subscription for the Gold Bonds under the Scheme shall be open (Monday to Friday) on the dates specified above, provided that the Central Government may, with prior notice, close the Scheme at any time before the period specified above.

4. Application

Subscription for the Bonds may be made in the prescribed application form [Form A](#) or in any other form as near as thereto, stating clearly the units (in grams) of gold and the full name and address of the applicant. Every application must be accompanied

by valid 'PAN details' issued by the Income Tax Department to the investor(s). [Designated Scheduled Commercial Banks](#), [Designated Post Offices](#), [Stock Holding Corporation of India Ltd.](#), [Clearing Corporation of India Ltd.](#) and [recognized stock exchanges](#), viz. National Stock Exchange of India Ltd. and Bombay Stock Exchange Ltd. are the Receiving Offices authorized to receive applications for the Bonds either directly or through agents and render all services to the customers. The Receiving Office shall issue an acknowledgment receipt in [Form B](#) to the applicant.

5. All online applications should be accompanied by email Id of the investor/s which should be uploaded on the Ekuber portal of the Reserve Bank of India along with the subscription details.

6. In addition to receipt of application, the Receiving Offices are also entrusted with the responsibility of providing service to the investors and are required to be guided by the instructions issued by the Reserve Bank of India in this regard from time to time. With a view to facilitate availability of all current operative instructions regarding servicing of these bonds at one place, Reserve Bank of India has issued Consolidated Procedural Guidelines vide [circular IDMD.CDD.1100/14.04.050/2021-22 dated October 22, 2021](#) (updated as on October 4, 2022), and the same is available on RBI website. The Receiving Offices shall be guided by these instructions while dealing with all the procedural aspects and providing service to the investors.

7. All other terms and conditions specified in the notification of the Government of India, Ministry of Finance (Department of Economic Affairs) [F.No.4\(2\)-W&M/2018 dated March 27, 2018](#) shall apply to the Bonds.

Yours faithfully,

(G Anandkrishnan)
Deputy General Manager